

**(2024) 03 NCLT CK 0059**

**National Company Law Tribunal, Mumbai Bench Court VI**

**Case No:** C.P. (IB)/887(MB) 2022

Euro Alloys Limited

APPELLANT

Vs

Superfine Metals Private Limited

RESPONDENT

**Date of Decision:** March 28, 2024

**Hon'ble Judges:** K. R. Saji Kumar, Member (J); Sanjiv Dutt, Member (T)

**Bench:** Division Bench

**Advocate:** Tasneem Khatau, Gautam Tiwari, Probus Legal, Sharad Bansal, Ashrita Chindarkar

**Final Decision:** Disposed Of

### **Judgement**

1. Both the Counsel for OC and CD jointly submit that the matter is settled between the parties and the OC has tendered Consent Terms to this Bench.

2. In view of the above, the C.P is allowed to be withdrawn with liberty to the OC to revive the C.P by filing an affidavit, in the event of failure of any of the conditions as set out in the Consent Terms. The main C.P. is disposed of as withdrawn.